CENTRAL ADMINISTRATIVE TRIBUNAL BANGALORE BENCH

Second Floor, Commercial Complex, Indirenager, Bangalore-5600383 Dates: SEP 1993

APPLICATION NO(S) 773 0f 1993

APPLICANTS: C. Krishna Murthy

TO.

RESPONDENTS: Chief Engineer, Southern Command (Air Force), Pune-411001 and Others.

- Dr. M. S. Nagaraja
 Advocate, No II,
 Second Floor,
 First cross,
 Srejatha Complex,
 Indiranagar,
 Bangalore-560009
- (3) The Gorrison Engineer (AF), Headquarters Training Command, I.A.F., Campus, Hebbal, Bangalore-560006
- 3. The Chief Engineer, Southern Command (Air Force), PUNE-411001

Subject:- Forwarding of copies of the Order passed by the Central Administrative Tribunal, Bangalore.

Please find enclosed herewith a copy of the ORDER/STAY/INTERIM ORDER, passed by this Tribunal in the above said application(s) on 20-09-93.

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DEPUTY REGISTRAR JUDICIAL BRANCHES.

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BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL BANGALORE BENCH, BANGALORE

DATED THIS DAY THE 20TH OF SEPTEMBER 1993

Present: Hon'ble Mr.V. Ramakrishnan

Member(A)

APPLICATION NO.773/1993

Shri C. Krishnamurthy, Aged 53 years, S/o Shri C.N. Obalappa, 10/1, 'Ashirwad', Ratnavilas Road, Basavanagudi, Bangalore - 560 004

Applicant

(Dr.M.S. Nagaraja - Advocate)

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- The Garrison Engineer (Air Force), Headquarters Training Command, I.A.F. Campus, Hebbal, Bangalore - 560 006
- 2. The Chief Engineer(Air Force),
 No.2, D.C. Area,
 MES Road,
 Bangalore 560 022
- 3. The Chief Engineer Southern Command (Air Force), Pune, 411 001

4. Union of India,
represented by Secretary to Govt.
Ministry of Defence,
Sena Bhavan,
New Delhi

Respondents

This application has come up today before

this Tribunal for admission. Hon ble Mr.V.

Ramakrishna, Member(A) made the following:

DRDER

Heard Dr.M.S. Nagaraja for the applicant who also produced a communication from the Ministry of Defence dated 20th August, 1993, addressed to the General Secretary of the All India MES Clerical Grade Employees Association, New Delhi to the effect that a direction has been issued not to post out the LDCs and UDCs to avoid hardship to them and their families. seen that in a similar case O.A.No.523/93 the Tribunal had disposed of the matter finally on 28.7.93 with a direction to the respondents to regulate the case of the applicant in terms of the new policy to be formulated by the Department and that if under the new policy also the applicant is iable to be transferred outside, it cannot be helped.

The present application is also disposed of Finally on the same lines as O.A.No.523/93.

TRUE COPY

SECTION OFFICER

CELVIAL ADMINISTRATIVE TRIBURAL

MEMBER (A)

ADDITIONAL BERCH

BANGALORE